



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 13] AMARAVATI, WEDNESDAY, 19th AUGUST, 2026.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 19th August, 2026.

L. A. Bill No. 28 of 2026

A BILL FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from the 17th August, 2026.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act No.2 of 1954), in the Schedule, after entry 119, the following entry shall be added, namely, — Amendment of Schedule.

“120. The Chairperson of the Executive Committee of the Andhra Pradesh Society for Greening and Reforestation for Ecological Enrichment (AP-GREEN).” Act No.2 of 1954.

STATEMENT OF OBJECTS & REASONS

Section 10 of the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act No.2 of 1954) provides that no person shall be disqualified for being chosen as, or for being, a Member of the Andhra Pradesh Legislative Assembly or the Legislative Council on the ground only that he holds any of the offices specified in the Schedule to the said Act.

The Government have constituted the Andhra Pradesh Society for Greening and Reforestation for Ecological Enrichment (AP-GREEN) for effective implementation of the State Greening Mission and have constituted its Governing Board and Executive Committee. The Chairperson of the Executive Committee of AP-GREEN has been accorded Cabinet-rank status.

Government have also nominated Sri Konidela Nagendra Rao, Member of the Andhra Pradesh Legislative Council, as Chairperson of the Executive Committee of AP-GREEN.

Article 191(I)(a) of the Constitution of India provides, inter alia, for disqualification of a person for being chosen as, and for being, a Member of the Legislative Assembly or Legislative Council of a State if he holds an office of profit under the Government, other than an office declared by the Legislature of the State by law not to disqualify its holder.

As the Chairperson of the Executive Committee of AP-GREEN is not specifically included in the Schedule to the said Act, Government have considered it necessary to include the Chairperson of the Executive Committee in the Schedule so as to remove any disqualification under Article 191(I)(a) of the Constitution of India arising from the holding of the said office.

Accordingly, it has been decided to amend the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 suitably.

The Bill seeks to give effect to the above decision.

NARA CHANDRABABU NAIDU

Chief Minister

FINANCIAL MEMORANDUM

The Bill does not, by itself, involve any additional expenditure from the Consolidated Fund of the State.

NARA CHANDRABABU NAIDU

Chief Minister

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2026, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

NARA CHANDRABABU NAIDU

Chief Minister

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.